FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. Vatavruksha Entertainment Private Limited

RELEVANT PARTICULARS

1.	Name of corporate debtor	Vatavruksha Entertainment Private Limited
2.	Date of incorporation of corporate debtor	12/03/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999PN2014PTC150962
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No 102, SR 925A FC Road, Shivaji NGR, Opp Dinday, Pune – 411016, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	19th January, 2023
7.	Estimated date of closure of insolvency resolution process	18th July, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Mr. Pavankumar Bhattiprolu **Reg No.:** IBBI/IPA-002/IP-N00762/2018-2019/12371
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Email ID:** bhattiprolupavan@gmail.com **Address:** 5-9-30/5, Flat No. 304/ A, 3rd Floor, Paigah Plaza, Basheerbagh, Hyderabad, Telangana - 500029
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Email ID:** ip.vatavruksha@sankalp-ipe.com **Address:** 401, 4th Floor, The Central Building, Shell Colony Road, Chembur, Mumbai, Maharashtra - 400071
11.	Last date for submission of claims	02nd February, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable on the basis of information available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable on the basis of information available
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link:https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of VATAVRUKSHA ENTERTAINMENT PRIVATE LIMITED on 19th January, 2023 vide order no. CP(IB) 407/MB/2022.

The creditors of VATAVRUKSHA ENTERTAINMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 02nd February, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

IP Pavan kumar Bhattirprolu
Interim Resolution Professional of Vatavruksha Entertainment Private Limited
IP Registration No: IBBI/IPA-002/IP-N00762/2018-2019/12371

Date: 21st January, 2023
Place: Hyderabad

DESIMRAN CARTONS PRIVATE LIMITED (UNDER LIQUIDATION)CIN:U74999MH2002PTC137629

E-AUCTION –SALE OF ASSETS ON STANDALONE BASIS, UNDER IBC, 2016 READ WITH REGULATION 33(1) OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (LIQUIDATION PROCESS) REGULATIONS, 2016

SALE UNDER THE PROVISIONS OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

Notice is hereby given to the public in general under the provisions of the Insolvency and Bankruptcy Code, 2016 and Regulations there under, that the process of sale of that the below described assets of **Desimran Cartons Private Limited (Under Liquidation) (Corporate Debtor/CD) as Sale of Assets on Standalone Basis is scheduled to take place from 24th February, 2023 to 26th February, 2023.** The E-Auction shall be conducted on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" AND "NO RECOURSE BASIS. The Auction will be conducted by the undersigned through E-Auction service provider, Right2Vote. The schedule and details of the assets are as follows:

SCHEDULE OF ASSETS

Sr No	Description of Assets	Address	Manner of Sale	Reserve Price	EMD	Incremental Amount
A1	Factory	Survey No. 60/1/1 & 60/1/2, Village Amli, Piparia Industrial Estate, Silvassa, Union Territory of Dadra and Nagar Haveli	Standalone Basis	Rs. 3,64,21,200/-	Rs. 36,42,120/-	Rs. 8,00,000/-
A2	Residential Flat	Flat No. 07, Third Floor, Kulkarni House, Survey No – 365, Hissa No- 5/2. Tika No-15, City Survey No-27, Ghantali Road, Panchpakhadi, Thane -	Standalone Basis	Rs. 41,44,600/-	Rs. 4,14,460/-	Rs. 2,00,000/-

Date and Time of Auction	**From Friday, 24.02.2023 11:00 AM to Sunday, 26.02.2023 05:00 PM**
Last Date of Submission of Expression of Interest and EMD	**Expression of Interest (EOI): Monday, 06.02.2023 by 06:00 PM Earnest Money Deposit (EMD): Monday, 20.02.2023 by 06:00 PM**
Physical Inspection Date and Time (Office located at Kulkarni House, 2nd Floor, Ghantali Road, Naupada, Thane – 400 602, Maharashtra, India and factory premises of the Corporate Debtor located at SN.60/1/1&2 Piparia Ind. Estate Village Amli, Silvassa-396230 D & NH, respectively)	**Saturday, 11.02.2023 to Friday, 17.02.2023- 10:30 AM to 2:30 PM Contact Person : CS Pranjali Joshi - 9975573103 CA Vivek Dabhade – 9923093456**

The sale shall be subject to the Terms and Conditions prescribed in the E- Auction Process Document and to the following conditions:

1. The particulars of the Assets specified in the Schedule here in above have been stated to the best information of the Liquidator, but the Liquidator shall not be answerable for any error, misstatement, or omission in this proclamation.
2. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of assets put on auction will be permitted to interested bidders at sites from the date of publication to the last date of submitting documents & EMD. The Liquidator shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of the assets e-auctioned. The intending bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.
3. The Interested Applicants may refer to the complete E-Auction Process Document containing details of terms and conditions of the E-Auction on the website of the E-Auction service provider **https://right2vote.in/eauction/** or may directly write an email to **desimrancirp@gmail.com** to obtain the same. The Liquidator holds the right to cancel, modify or extend the terms of this E-Auction at any time. The Liquidator reserves right to reject any bid or bidder without assigning any reason.

Sd/-
Vivek Muralidhar Dabhade
Liquidator
Desimran Cartons Private Limited
(Under Liquidation)
IP Registration No.: IBBI IBBI/IPA-001/IP-P00306/2017-2018/10570
B-13, Trupti Garden, Near Harshal Palace, Wadgaon Bk II, Pune– 411051

Date: 21st January, 2023
Place: Pune

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF INDUSTRICALS ONLINE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	INDUSTRICALS ONLINE PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	09/10/2015
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of companies, mumbai, MINISTRY OF CORPORATE AFFAIRS.
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U74900MH2015PTC269046
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Gala No 5, AabeearrIndl Est, Opp. 114 B D D Chawl Near Mahindra Tower, G M Bhosale Marg, Worli Mumbai City MH 400018
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	17 TH JANUARY 2023
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr Vighneshwar Bhat REGISTERED ADDRESS and CORRESPONDING ADDRESS WITH IBBI: No 202, A Block Sree Laxmi Nivas APARTMENTS,Wilson Garden 13th Cross, Near Wilson Manor Apartments,Bangalore, Karnataka ,560027 E-mail: bhatvighnesh[at]gmail[dot]com Ph: +91 95902 52851 Membership No: IP-N01190 Reg No: IBBI/IPA-002/IP-N01190/2021-2022/13985
8.	Last date for submission of claims	16 TH FEBRUARY 2023

Notice is hereby given that the M/s INDUSTRICALS ONLINE PRIVATE LIMITED (the Company) has commenced voluntary liquidation on 17 th January 2023. The stakeholders of the Company are hereby called upon to submit a proof of their claims, on or before 16 th February 2023, to the liquidator at the address mentioned against item 7 above. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

SD/- Mr. Vighneshwar Bhat
Insolvency Professional
Reg No: IBBI/IPA-002/IP-N01190/2021-2022/13985
Email id-Bhatvighnesh@gmail.com

Date: 18.01.2023
Place:Bengaluru

MEP INFRASTRUCTURE DEVELOPERS LIMITED

CIN : L45200MH2002PLC136779
Regd. Office : 2102, Floor-21st, Plot-62, Kesar Equinox, Sir Bhalchandra Road, Hindu Colony, Dadar (E), Mumbai - 400 014.
Email: investorrelations@mepinfra.com | **Website :** www.mepinfra.com
Tel.: 91 22 2414 2776 | **Fax:** 91 22 2414 4454

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE IS HEREBY GIVEN THAT the Extra Ordinary General Meeting of the Members ("EOGM") of MEP Infrastructure Developers Limited will be held on Monday, the 13th day of February, 2023 at 11.30 a.m. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") without physical presence of members of the Company at common venue, in compliance with all the applicable provisions of the Companies Act, 2013 and rules made there under. Members may note that, In view of the continuing Covid-19 pandemic, the Ministry of Corporate Affairs ("MCA") has vide its Circular No. 14/2020 dated 8th April, 2020 read together with Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, circular No. 22/2020 dated 15th June, 2020, Circular No. 33/2020 dated 28th September, 2020 followed by Circular No. 02/2021 dated 13th January, 2021, Circular No. 21/2021 dated 14th December, 2021,Circular No. 3/22 dated May 5, 2022 Circular No. 10/2022 dated 28th December, 2022 and Securities Exchange Board of India ("SEBI") also issued its circular SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020 read with circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January, 2021 also issued circular SEBI/HO/CFD/CMD2/ CIR/P/2022/62 dated 13th May, 2022 (collectively referred to as "Circulars")and Secretarial Standard on General Meetings ('SS-2') issued by the Institute of Company Secretaries of India and subject to other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force and as amended from time to time), Companies are allowed to conduct the Extra Ordinary General Meeting ("EOGM") through Video Conferencing (VC)/Other Audio Visual Means (OAVM), without the physical presence of the Members at a common venue. Accordingly, the EOGM of the Company shall be conducted through VC/OAVM in accordance with the aforesaid Circulars.

In compliance with these Applicable Circulars, the EOGM of the Company shall be conducted through VC/OAVM without the physical presence of the members at the venue. Hence, the Members can attend and participate in the EOGM through VC/OAVM only. The instructions for Joining the EOGM are provided in the Notice of EOGM.

Pursuant to the above Circulars Notice of the EOGM is being sent in electronic mode to Members whose e-mail addresses are registered with the Company/ Company's Registrar & Share Transfer Agent (RTA) or with their respective Depository Participants ("Depository"). Notice of EOGM is also available on Website of the Company on the link https://www.mepinfra.com.

BOOK CLOSURE

NOTICE IS ALSO HEREBY GIVEN pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that the Register of Members and the Share Transfer Books of the Company will remain closed from Tuesday, 7th February 2023 to Monday, 13th February, 2023 (both days inclusive), for the purpose of the EOGM.

VOTING THROUGH ELECTRONIC MODE

In accordance with the provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended by the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the Company is pleased to provide the members with the facility to cast their votes electronically ("Remote e-voting) through e-voting service ("e-voting") provided by National Securities Depository Limited ('NSDL'). The members whose names will appear in the Register of the Members/list of Beneficial Owners as on the cut-off date Friday, 3rd February, 2023 are entitled to avail the facility of remote e-voting or e-voting. Members of the Company, holding shares either in physical form or in dematerialized form, as on Friday, 13th January, 2023 have been provided the user ID and password to cast their votes electronically. Eligible members who have acquired shares after the said date may approach NSDL at evoting@nsdl.co.in for issuance of the User ID and Password for exercising their right to vote by e-voting. If the member is already registered with NSDL for e-voting then he can use the existing User ID and Password for casting the vote through e-voting. Members are requested to follow the instructions available in the EOGM Notice, which can also be downloaded from https://www.mepinfra.com and from the website of NSDL.

The e-voting period commences on Friday, 10th February, 2023 at (IST) 9.00 a.m. and will end on Sunday, 12th February, 2023 at (IST) 5.00 p.m. The Members will not be able to cast their vote after the said date and time. Once the vote on a resolution is casted by the shareholder, the shareholder shall not be allowed to change it subsequently.

The voting facility through electronic voting system shall be made available during the EOGM and members attending the meeting through VC/OAVM who have not casted their vote by remote e-voting and are otherwise not barred from doing so shall be able to exercise their vote. The members who have casted their vote by remote e-voting prior to the EOGM may also attend EOGM but shall not be entitle to cast their vote again.

Members, who hold shares in physical form and have not registered their email address with the Company may register their email ID by providing Folio No., Name of shareholder, share certificate No., PAN, Mobile and email ID to investorrelations@mepinfra.com. Members holding shares in dematerialized form may update their email address with their Depository Participant. The said members can cast vote through remote e-voting or evoting during the EOGM in the manner as specified in the Notice.

SCRUTINIZER

The Company has appointed CS Shridhar Phadke, Practicing Company Secretary, SVP & ASSOCIATES (Membership No. FCS 7867 CP No. 18622) to act as a Scrutinizer for conducting the voting and e-voting process in a fair and transparent manner.

CONTACT DETAILS

In case of grievances connected with e-voting, the members can refer to the Frequently Asked Questions (FAQs) and e-voting user manual, available at the Downloads sections of https://www.evoting.nsdl.com or contact NSDL at toll free no. 1800-1020-990 or 1800-224-430. Alternately, the members can also address the grievances to the Company Secretary at investorrelations@mepinfra.com.

By Order of the Board of Directors
of MEP INFRASTRUCTURE DEVELOPERS LIMITED
Sd/-
VIKRAM MUKADAM
COMPANY SECRETARY

Place: Mumbai
Date: 20/01/2023

CENTRAL RAILWAY

E-Tender (OPEN TENDER) Notice No. MT-CSMT-CLA-05-R; dt. 13.01.2023

Chief Administrative Officer (Const.), Central Railway, 6th floor, New Administrative Building, D.N.Road, CSMT, Mumbai - 400 001, for and on behalf of President of India invites Open tender through e-tendering on **IREPS website (e-tender portal). www.ireps.gov.in (In Two Packet System)**, from reputed Contractors for the following work: **Name of work :** Construction of FOBs & Skywalk, Elevated platforms & Mezzanine floor at Kurla station in connection with Mumbai CSMT - Kurla 5th & 6th line Project (TWO PACKET SYSTEM). **Tender Value :** ₹ 84,24,79,043.22, **Bid Security:** ₹ 43,62,400/-, **Cost of Tender Form:** Not Applicable (As per Clause No. 3 at Page 4 of GCC APRIL 2022), **Validity of offer :** 120 days from the date of opening of Tender, **Completion period :** 24 Months including monsoon period, **Availability of Tender documents :** Available on the website **www.ireps.gov.in**, **Date & Time of Submission & Opening of Tenders :** The e-tenders duly completed in all respects, along with the requisite documents, should be uploaded electronically on the above mentioned website, up to 11.00 hrs. on 07.02.2023. The tender (Technical Bid only) will be opened online on the same day after 11.00 hrs., **Joint Venture Firm :** Joint Venture (JV) firms will be allowed to participate in this tender, **Important Note to Tenderers:** (a) **The tendering will be solely through e-tendering only**. All intending tenderers need to first register with IREPS website **www.ireps.gov.in**, (b) Prospective tenderer/s are advised that before submitting their offer electronically, they should refer to the Tender details regarding terms and conditions, eligibility criteria, etc. (c) Tender documents & corrigendum issued from time to time are available on the website mentioned above. Changes, if any, would be posted on this website at least 15 days in advance of opening of tender and may be seen on this website. For any additional information/clarification contact either on the above address or Dy. Chief Engineer(C), Central Railway, Dada Saheb Phalke Road, Dadar (East), Mumbai-400014 on any working day between 10.00 hours to 17.30 hrs.

RailMadad Helpline 139 807

CENTRAL RAILWAY

Corrigendum to Notification

Expression of Interest (E.O.I) for empanelment of Architect for Mumbai Division

Item No. 4 : All applications received shall be considered free of cost . **Existing Notification :** The Application due date shall be 23.01.2023 upto 18.00 hrs. **Revised Notification :** The Application due date shall be **25.01.2023 upto 18.00 hrs.**

CPM (Gati Shakti)

RailMadad Helpline 139 821

For Advertising in TENDER PAGES Contact JITENDRA PATIL Mobile No.: 9029012015 Landline No. : 67440215

S. E. RAILWAY – TENDER

Tender Notice No. PCMM/GENL/TP/2023/04, Dated: 20/01/2023. Tender for "E" Procurement System. The Principal Chief Materials Manager, South Eastern Railway, Hd. Qrs. Office (5th Floor), New Administrative Building, 11, Garden Reach Road, Kolkata-700043 for and on behalf of the President of India invites open E-tenders which have been uploaded on website **www.ireps.gov.in** as follows. All the tenders will be closed **at 14.00 hrs. Sl.No.; Tender No.; Due Date; Brief Description; Quantity** & **EMD required or not, if yes please mention the amount** are as follows: 1; **IF235020**; 16.02.2023; One set of open and Laparoscopic Instruments. Detailed Quantity & Technical Specification enclosed as per Annexure-A, B & C; 01 set & ₹ 54,910. 2; **IF225500**; 16.02.2023; Top housing for Constant Contact Polyurethane side bearer pad for Casnub 22HS bogie, to Drg. No. AAL-021101, Alt-8, Item no.-1, conforming to RDSO Spec. no. WD-38-Misc-2004 Rev. 1 of Jan-2008, with all amendments, latest amendment no. 2 of Sept.-2016; 1900 nos. & ₹ 66,480. 3; **IF235018**; 16.02.2023; HSCF pump 6 WLN13B of capacity 50,000 GPH, Head-40 Mtr, Suction Delivery-200n150MM with HP/4P/TEFC/IE2 Motor, Motor, Horz Foot mounted, 415V, 50 Hz, 3 phase, along with Soft Starter Panel. Make Brand: Kirloskar or Crompton or Marathon or Johnson or similar type of reputed brand; 03 sets & ₹ 75,430. 4; **65235003**; 07.02.2023; Complete Biometry Unit (Specification enclosed); 1 no. & ₹ 91,840. 5; **50231676**; 17.02.2023; Polythene insulated Polythene Seathed armoured Jelly filled Telephone Cable with Poly-AL Moisture Barrier, 20 Pairs, 0.63 mm Conductor Diameter as per RDSO Specification No. IRS: TC-41/97 with amendment 1 to 3; 35 Km & ₹ 1,38,770. 6; **42225003B**; 10.02.2023; Supply, installation, testing and commissioning of set of LT switchgear devices; 01 set & NA. 7; **46223160B**; 17.02.2023; Disconnecting and earthing device 8 pole 2 way without off, on load 125A, 750 V AC (1000 V insulation); 164 nos. & ₹ 1,20,760. 8; **60225069**; 06.02.2023; Running contract for manufacture and supply of 11200mm O/R (Curved) Fan shaped switches for 1 in 16 Turnout BG 60 Kg on PSC sleepers to RDSO Drg. No. T-5692 with latest alteration; 32 sets & ₹ 1,66,140. 9; **60225025B**; 09.02.2023; Running contract for manufacture and supply of 60 kg Joggled Fish Plate with Bolts, Nuts and Washers to RDSO Drg. No. T-5849 with latest alteration; 10,097 sets & ₹ 7,42,510. 10; **60225028A**: 13.02.2023; Running contract for manufacture and supply of composite Grooved Rubber Sole Plates 10mm thick for wider PSC sleeper with 136 RE & 60 kg (UIC) Rail to RDSO Drg. No. T-8528 with Alt-1; 1,23,670 nos. & ₹ 1,85,210. Interested tenderers may visit website **www.ireps.gov.in** for full details/description/ specification of the tenders and submit their bids online. In no case manual tenders for these items will be accepted. **N.B:** Prospective Bidders may regularly visit **www.ireps.gov.in** to participate in all other tenders. **(PR-1035)**

SIMPLEX MILLS COMPANY LIMITED

REGISTERED OFFICE:VILLAGE SHIVNI, TALUKA AND DISTRICT- AKOLA - 444 104
CORPORATE OFFICE: 30, KESHAVRAO KHADYE MARG, SANT GADGE MAHARAJ CHOWK, MAHALAXMI (E), MUMBAI- 400 011
Tel No:+91 22 2308 2951 Website : www.simplex-group.com
E-mail : mills@simplex-group.com CIN-L65900MH1998PLC116585

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2022

(₹ In Lakhs except per share data)

Sl. No	Particulars	Quarter ended 31.12.2022	Nine months ended 31.12.2022	Quarter ended 31.12.2021
1	Total Income from Operations	0.20	0.20	-
2	Net Profit / (Loss) for the period (before tax and exceptional items)	(1.34)	(3.09)	(2.11)
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(1.34)	(3.09)	(2.11)
4	Net Profit / (Loss) for the period after tax (after exceptional items)	(1.34)	(3.09)	(2.11)
5	Total comprehensive income for the period [comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax)]	(1.34)	(3.09)	(2.11)
6	Equity Share Capital	300.05	300.05	300.05
7	Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations)- (Not annualised) Basic & Diluted	(0.04)	(0.10)	(0.07)

Notes:

1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Standalone Financial Results are available on the website of the Stock Exchange,www.bseindia.com and the Company's website, www.simplex-group.com.
2. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 20th January,2023.
3. The above financial results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.

For Simplex Mills Company Limited
Sd/-
Shekhar R Singh
Director
DIN- 03357281

Place: Mumbai
Dated: 20th January, 2023

Kotak Mahindra Bank Limited

Possession Notice

Registered Office: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400051
Branch Office: Admas Plaza ,5th Floor ,166/16, CST Road,Kalina-Santacruz East, Mumbai 400098.

Whereas, The Undersigned Being The Authorized Officer Of Kotak Mahindra Bank Ltd., Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act,2002 (54 Of 2002) And In Exercise Of Powers Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules 2002 Issued Demand Notices To The Borrowers As Detailed Hereunder, Calling Upon The Respective Borrowers To Repay The Amount Mentioned In The Said Notices With All Costs, Charges And Expenses Till Actual Date Of Payment Within 60 Days From The Date Of Receipt Of The Same. The Said Borrower(S)/ Co Borrower(S) Having Failed To Repay The Amount, Notice Is Hereby Given To The Borrowers/ Co Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property Described Hereunder In Exercise Of Powers Conferred On Him Under Section 13(4) Of The Said Act R/W Rule 8 Of The Said Rules On The Dates Mentioned Along-With. The Borrowers In Particular And Public In General Are Hereby Cautioned Not To Deal With The Properties And Any Dealings With The Properties Will Be Subject To The Charge Of Kotak Mahindra Bank Ltd., For The Amount Specified Therein With Future Interest, Costs And Charges From The Respective Dates. The Borrowers Attention Is Invited To Provisions Of Sub Section (8) Of Section 13 Of The Act, In Respect Of Time Available To Redeem The Secured Assets.Details Of The Borrowers, Scheduled Property, Outstanding Dues, Demand Notices Sent Under Section 13(2) And Amounts Claimed There Under, Date Of Possession Is Given Herein Below:

Name And Address Of The Borrower, Co-Borrower Loan Account No., Loan Amount	Details Of The Immovable Property	1. Date Of Possession 2. Type of Possession 3. Demand Notice Date 4. Amount Due In Rs.
Mr. Mohammad Samshuddin Akbar S/O Mohammad Samshuddin (Borrower And Legal Heir Of Late Mrs. Alamara S Akbar) At: R/O- Shop No. 74, Plot No. 52, Sector-9, Vrindavan Khanda Colony, New Panvel, Navi Mumbai- 410206& Also At: R/O- Shop No. 76 & 77, Ground Floor, Vrindavan G+3 Chsl, Plot No. 52, Sector-9, Navi Mumbai- 401206 & Also At: R/O- Lig 2nd, Sector-2, H-10, Kalamboli, Navi Mumbai. **Loan Account Number : PR00393932 Loan Amount Sanctioned: Rs. 18,00,000/-** (Rupees Eighteen Lakh Only).	All That Piece And Parcel Of Property Bearing Shop No. 76 & 77 On Ground Floor, In The Building Called Vrindavan (G+3) Co. Op- Housing Society Limited, Situated At Plot 52, Sector-9, Khanda Colony, New Panvel, Navi Mumbai- 410206.Plot No. 52 Bounded Under As Foll0ws: North: 11 Ft. Wide Road, South: Plot No. 47 To 51, East: Plot No. 42 To 46, West: 20 Metre Wide Road. **Name Of The Mortgagor:** Mr. Mohammad Akbar Mohammad Samshuddin.	1.18.01.2023 2. Physical Possession 3. 14.09.2021 4. Rs. 26,99,875.89/- (Rupees Twenty Six Lakh Ninety Nine Thousand Eight Hundred Seventy Five and Eighty Nine Paisa Only)due and payable as of 13.09.2021 with applicable interest from 14.09.2021 until payment in full.

Date: 21.01.2023, Place: Navi Mumbai **For Kotak Mahindra Bank Ltd., Authorized Officer**
For any query please Contact Mr. Gurpal Singh (Mob No. +918976898212) & Mr. Pushkar Dani (Mobile No. +918108383613)

SIMPLEX PAPERS LIMITED

REGISTERED OFFICE: OM SHRI SAI BHAVAN, BALAGHAT ROAD, T POINT, GONDIA- 441 614
CORPORATE OFFICE: 30, KESHAVRAO KHADYE MARG, SANT GADGE MAHARAJ CHOWK, MAHALAXMI (E), MUMBAI- 400 011
Tel No:+91 22 2308 2951 Website : www.simplex-group.com
E-mail : papers@simplex-group.com CIN-L21010MH1994PLC078137

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2022

(₹ In Lakhs except per share data)

Sl. No	Particulars	Quarter ended 31.12.2022	Nine months ended 31.12.2022	Quarter ended 31.12.2021
1	Total Income from Operations	-	-	-
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	(9.68)	(16.79)	(4.89)
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	(9.68)	(16.79)	(4.89)
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	(9.68)	(16.79)	(4.89)
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)	(9.68)	(16.79)	(4.89)
6	Equity Share Capital	300.15	300.15	300.15
7	Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations)- (Not annualised) Basic & Diluted	(0.32)	(0.56)	(0.16)

Notes:

1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Standalone Financial Results are available on the website of the Stock Exchange, www.bseindia.com and the Company's website, www.simplex-group.com.
2. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 20th January,2023.
3. The above financial results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.

For Simplex Papers Limited
Sd/-
Shekhar R Singh
Director
DIN- 03357281

Place: Mumbai
Dated: 20th January, 2023

YASH TRADING AND FINANCE LIMITED

(CIN: L51900MH1985PLC036794)
Registered office: Bagri Niwas, 53/55, N. M. Path, Mumbai – 400 002
Corporate Office: 1207/A, P.J.Towers, Dalal Street, Fort, Mumbai – 400 001
Tel No. +91-22-2272 0000
Email id. yashtradingandfinancelimited@gmail.com
Website: www.yashtradingfinance.com

Statement of Standalone Un-audited Results for the Quarter ended 31-December-2022

(Rupees in Lakhs except Earnings per share data)

Particulars	Quarter ending 31-Dec-2022	Year to date Figures 31-Dec-2022	Corresponding 3 months ended in the previous year 31-Dec-2021
Total income from operations	-	-	-
Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	(2.51)	(5.44)	(2.26)
Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	(2.51)	(5.44)	(2.26)
Net Profit / (Loss) for the period after tax (after Exceptional and / or Extraordinary items)	(2.51)	(5.44)	(2.26)
Total Comprehensive Income for the period [Comprising Profit /(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(2.51)	(5.44)	(2.26)
Equity Share Capital	24.50	24.50	24.50
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year)	Rs. -78.12 lakh and Rs.-69.64 lakh as on 31-Mar-2022 and 31-Mar-2021 respectively		
Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
Basic :	(1.02)	(2.22)	(0.92)
Diluted:	(1.02)	(2.22)	(0.92)

Notes:

1. The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 20th January, 2023 and a Limited Review of the same has been carried out by the Statutory Auditors.
2. Previous period figures have been rearranged wherever necessary.
3. The company has only one segment.
4. These results have been prepared in accordance with SEBI Listing Regulations and SEBI circulars issued from time to time.
5. The above is an extract of the detailed format of the Quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Full quarterly financial results are available on the Company's website i.e. www.yashtradingfinance.com and BSE Ltd. Website i.e. www.bseindia.com

For and behalf of the Board of Directors of
Yash Trading and Finance Limited
Sd/-
Sadiq Patel
Director
DIN: 06911684

Place: Mumbai
Date : 20.01.2023

WR PROVIDES ADDITIONAL STOPPAGE TO MUMBAI CENTRAL - GANDHINAGAR CAPITAL VANDE BHARAT EXPRESS AT BORIVALI W.E.F 23.01.23

Also, Revision In Timings of Above Trains at Few Stations

20901 Mumbai Central – Gandhinagar Capital Vande Bharat Express		Station Name	20902 Gandhinagar Capital – Mumbai Central Vande Bharat Express	
Existing Timing	Revised Timing		Existing Timing	Revised Timing
06.10 (D)	06.00 (D)	Mumbai Central	20.15 (A)	20:25 Hrs.
- -	**06.23 (A) 06.25 (D)**	**Borivali**	- -	**19.32 (A) 19.34 (D)**
08.00 (A) 08.02 (D)	07.56 (A) 07.58 (D)	Vapi	18.13 (A) 18.15 (D)	No change in timings

Train No. 20901/20902 Mumbai Central – Gandhinagar Capital Vande Bharat Express will run on **'all days except Wednesday w.e.f 30th May, 2023'.**

WESTERN RAILWAY
www.wr.indianrailways.gov.in
Like us on: facebook.com/WesternRly
Follow us on: twitter.com/WesternRly

Azadi Ka Amrit Mahotsav

PLEASE CARRY ORIGINAL ID PROOF FOR ALL RESERVED TICKETS

E-AUCTION SALE NOTICE

(Under regulation 32 & 33 of IBBI (Liquidation Process) Regulations, 2016

HEMA ENGINEERING INDUSTRIES LIMITED (In Liquidation) [HEIL]

Liquidator of HEIL hereby invites, Eligible Bidder(s) for participation in E-auction Sale of Assets of HEIL, listed herein, on **'As is Where is, Whatever There is and Without Recourse' basis** as per the auction schedule stated herein and as per the detailed terms, conditions & process listed in Bid Document which can be downloaded from https://www.bankeauctions.com and www.hemaengineering.com

Lot No.	Lot Name	Location	Reserve Price (Rs. Crore)	EMD (Rs. Crore)
1.	Vallam Land* (admeasuring 4.65 Acres)	G-119, SIPCOT Industrial Park, Vallam, Distt, Kancheepuram, TN	6.61	0.66
2.	P&M including inventories- (HEIL Unit-VIII)	Plot No.4, Industrial Park-2, Salempur Mehdood, Haridwar – 249403 (Uttarakhand

तिबेटच्या न्यिंगचीमध्ये हिमस्खलन १३ जणांचा मृत्यू! बचावकार्य सुरूच

■ बीजिंग

तिबेट येथील दक्षिण-पश्चिम क्षेत्रातील न्यिंगची येथे हिमस्खलन झाले आहे. या घटनेत आतापर्यंत १३ जणांचा मृत्यू झाल्याची माहिती समोर आली आहे. या हिमस्खलनामध्ये हरवलेल्या नागरिकांचा शोध सुरू आहे. चीन सरकारने मदतकार्यासाठी येथे विशेष पथक पाठवले आहे.

मेनलिंग काउंटीमधील पाई गावात व मेडोग काउंटी येथील डोक्सोंग येथे मंगळवारी रात्री ८ च्या सुमारास हे हिमस्खलन सुरू झाले. यामध्ये नागरिक व वाहने अडकल्याची माहिती आहे. मात्र किती नागरिक अडकले आहेत याची अधिकृत माहिती अद्याप मिळालेली नाही. स्थानिक अधिकाऱ्यांनी १३१ नागरिक व २८ वाहनांना घटनास्थळी पाठवले आहे. या घटनेमुळे नागरिकांमध्ये भीतीचे वातावरण आहे. स्थानिक प्रशासन अर्लट मोडवर आहे. तत्काळ मदतकार्य सुरु केले आहे. समुद्रसपाटीपासून ३ हजार ४० मीटर उंचीवर न्यिंगची आहे. या शहराला तिबेटचे स्वित्झर्लंड असे संबोधले जाते. सुरुवातीला ८ जणांचा मृत्यू झाल्याचे सांगितले जात होते. मात्र मृतांचा आकडा वाढून तो आता १३ झाला आहे.

नेटफ्लिक्स सहसंस्थापकाचा सीईओ पदाचा राजीनामा

विदेश वृत्त

■ लॉस गाटोस

नेटफ्लिक्सचे सह संस्थापक रिड हेस्टिंग्स यांनी सीईओ पदावरून राजीनामा दिला. त्यांच्या राजीनाम्यामुळे दोन दशकांचे त्यांचे प्रदीर्घ नेतृत्व संपुष्टात आले आहे. नेटफ्लिक्सचे कार्यकारी अध्यक्ष सारंडोस आणि मुख्य कार्यकारी अधिकारी ग्रेग पीटर्स यांच्याकडे हेस्टिंग्स यांनी राजीनामा सुपूर्द केला. कंपनी तात्काळ प्रभावाने त्यांचा राजीनामा मंजूर करेल.

हेस्टिंग्स यांनी आपला राजीनामा देताना म्हटले, आम्ही गेल्या काही काळात कोविड सारख्या आव्हानाचा सामना केला. याचा आमच्या व्यवसायावर खूप मोठा परिणाम झाला आहे. बोर्ड आणि मी असे मानतो की, राजीनामा देण्याची हीच योग्य वेळ आहे. माझ्या उत्तराधिकाऱ्यांच्या हाती पुढील कमान सोपवायला हवी.

हेस्टिंग्स यांनी कंपनीला रेंट बाय मेल 'डीव्हीडी' सेवेमुळे अधिक मनोरंजन बनवले. राजीनामा देताना ते म्हणाले की, हीच योग्य वेळ आहे. त्यांच्यासह दीर्घकाळापासून सोबत असलेले त्यांचे सहयोगी आणि सह-सीईओ टेड सारंडोस आणि कंपनीचे चीफ ऑपरेटिंग ऑफिसर ग्रेग पीटर्स यांच्या हाती नेटफ्लिक्सची कमान सोपविणार असल्याचे त्यांनी जाहीर केले.

नेटफ्लिक्सचे शेअर गेल्यावर्षी ३८ टक्के इतके खाली आले होते. नंतर यामध्ये ६.१ टक्क्यांनी वाद झाली. मात्र काही अहवालानुसार २०२२ च्या पहिल्या सहा महिन्यात नेटफ्लिक्स प्रचंड दबावात आले होते. तर वर्षाच्या शेवटच्या तिमाहीत नेटफ्लिक्सने बंपर कमाई केली. गेल्या वर्षी चौथ्या तिमाहीत नेटफ्लिक्सने ७.६६ दशलक्ष ग्राहक जोडले.

नव्या पेन्शन योजनेला विरोध फ्रान्समध्ये व्यापक आंदोलन

१० हजारहून अधिक पोलीस तैनात केले

■ पॅरिस

फ्रान्समध्ये निवृत्ती वयाच्या प्रकरणात जनतेमध्ये प्रचंड आक्रोश दिसत आहे. सरकारच्या नवीन पेन्शन सुधारणा योजनेविरोधात सुरू असलेला गोंधळ थांबण्याचे नाव घेईना. देशातील नवीन पेन्शन योजनेच्या निषेधार्थ सुरू झालेली निदर्शने सुरूच आहेत. सरकारच्या प्रस्तावाला विरोध करण्यासाठी काल गुरुवारी तर लाखो लोकांनी रस्त्यावर उतरून व्यापक मोर्चा काढला. यावेळी देशातील काही भागात आंदोलकांची पोलिसांशी झटापट झाल्याचे चित्र समोर आले. या प्रचंड निदर्शनादरम्यान अनेक संघटनांनी संप जाहीर करून अनेक सरकारी सेवा खंडित केल्या. उग्र निदर्शनांमुळे फ्रान्सच्या सार्वजनिक वाहतूक सेवेवर दूरगामी परिणाम झाला. यादरम्यान पोलिसांनी सौम्य बळाचा वापर केला त्यामुळे संतप्त झालेल्या लोकांनी पोलिस आणि पॅरिस प्रशासनाच्या विरोधात घोषणाबाजी करत आपला आक्रोश दर्शविला. दरम्यान, जर हे निवृत्ती वयवाढी बाबतचे विधेयक मंजूर झाले तर फ्रान्समधील सरकारी नोकऱ्यांमधील निवृत्तीचे वय ६२ वरून ६४ होईल, असे त्यांचे म्हणणे आहे. जनतेने या नवीन सुधारणा पूर्णपणे नाकारल्या आहेत. ६८ टक्के लोकांचा त्याला विरोध आहे. मीडियामध्ये प्रसिद्ध झालेल्या वृत्तानुसार, पॅरिस पोलीस आता अशा आंदोलकांच्या गर्दीला तोंड देण्यासाठी नवीन उपाययोजना करत आहेत.

१५ वर्षांपेक्षा जुनी असणारी सरकारी वाहने भंगारात जाणार

■ मुंबई

प्रदूषणाची समस्या दिवसेंदिवस वाढत आहे. या गंभीर समस्येवर नियंत्रण मिळवण्यासाठी भारत सरकारच्या रस्ते वाहतूक आणि महामार्ग मंत्रालयाने मोटार वाहन कायद्यात सुधारणा करण्याचा निर्णय घेतला आहे. या कायद्यानुसार १५ वर्षांहून अधिक जुन्या सर्व शासकीय वाहनांची नोंदणी रद्द करण्यात येणार आहे. तसेच यात नोंदणीमध्ये नूतनीकरण केलेल्या गाड्यांचाही समावेश असेल. या सर्व गाड्या नोंदणीकृत भंगार केंद्रावर नष्ट केल्या जाणार असून हा नवा नियम १ एप्रिलपासून लागू होणार आहे. या नवीन नियमाच्या अंमलबजावणीनंतर, १५ वर्षांपेक्षा जुनी केंद्र सरकारची वाहने, सर्व राज्य आणि केंद्रशासित प्रदेश सरकारची वाहने, महामंडळांची वाहने, सार्वजनिक उपक्रम, राज्य परिवहन वाहने, सार्वजनिक उपक्रम आणि सरकारी अनुदानित संस्थांची वाहने हद्दपार होणार आहेत. या वाहनांमध्ये लष्कराच्या कोणत्याही वाहनाचा समावेश केला जाणार नाही.

एलआयसी कंपनीची 'जीवन आझाद' योजना

■ मुंबई

एलआयसीने नवी 'जीवन आझाद' योजना सुरू केली आहे. या पॉलिसीअंतर्गत विमाधारक व्यक्तीचा मृत्यू झाल्यास त्याच्या कुटुंबाला आर्थिक मदत मिळते. विमाधारक जिवंत असताना पॉलिसी मॅच्युअर झाली तर संपूर्ण देय रक्कम एकाच वेळी दिली जाईल.

पॉलिसी परिपक्व होण्यापूर्वी विमाधारकाचा मृत्यू झाल्यास मृत्युपर्यंत दिलेल्या प्रीमियमच्या १०५ टक्क्यांपेक्षा जास्त मृत्यू लाभ मिळेल. ही पॉलिसी २ लाख ते ५ लाख रुपयांपर्यंत काढता येईल. पॉलिसी १५ ते २० वर्षे काळासाठी असेल. प्रीमियमची रक्कम दर सहा महिन्यांनी, एक वर्षाने अथवा तीन महिन्यांनी भरता येईल. योजना ऑनलाईन किंवा ऑफलाईन विकत घेता येईल.

चक्क गावचा रस्ताच चोरीला गेला शोधून देणाऱ्यास ५ लाखांचे बक्षीस

■ मालेगाव

नाशिक जिल्ह्यातील मालेगाव तालुक्यात एक अजब गजब चोरीचा प्रकार घडला आहे. तालुक्यातील टोकडे गावात कागदोपत्री रस्ता तयार करण्यात आला होता.मात्र, हा रस्ताच चोरीला गेल्याची तक्रार सामाजिक कार्यकर्ते विठोबा द्यानदान यांनी केली होती.तसेच हा रस्ता शोधून देणाऱ्या ५ लाख बक्षिस देण्याची घोषणाही द्यानदान यांनी केली आहे.

विशेष गंमतीची गोष्ट अशी की तक्रारीवरून कार्यकारी अभियंता संजय नारखेडे आणि त्यांच्या पथकाने दिवसभर फिरून हा बेपत्ता झालेला रस्ता शोधला, मात्र तो सापडण्यात अपयश आले. त्यामुळे आता हे प्रकरण सीबीआयकडे सोपवावे अशी मागणी आता सामाजिक कार्यकर्ते द्यानदान हे करणार आहेत. द्यानद्यान यांनी गावातून चोरी गेलेला रस्ता शोधून देणाऱ्यास यापूर्वी एक लाख रुपयांनंतर दोन लाख रुपये व आता पाच लाखांचे बक्षीसही जाहीर केले आहे. आठ महिन्यांपासून अनेक पथकांकडून या रस्त्याचा शोध सुरू आहे. परंतु रस्त्याचा ठावठिकाणा लागत नसल्याने प्रशासनही हतबल झाले आहे. मागील वर्षी मार्च महिन्यात तयार झालेला १८ लाख रुपये किमतीचा 'चोरीला' गेलेल्या रस्त्याचा अजूनपर्यंत शोध न लागल्याने गावकऱ्यांची चिंता वाढली आहे. याबाबत द्यानद्यान यांनी मालेगाव तालुका पोलिस ठाण्यात चोरीची रीतसर तक्रार ही दाखल केली. प्रशासनाकडून या अजब चोरी प्रकरणाचा वेळोवेळी शोध घेतला जात आहे. परंतु, हाती काहीच लागत नसल्याने रस्ता गेला कुठे? याचा पेच वाढत चालला आहे. या प्रकरणाचा तपास सीबीआयकडे देण्याची मागणी जिल्हा परिषदेच्या मुख्य कार्यकारी अधिकारी व जिल्हाधिकारी यांच्याकडे करणार आहोत, असे द्यानद्यान यांनी सांगितले.

मनसुख हत्या आणि स्फोटकेप्रकरणी प्रदीप शर्मांना न्यायालयाचा दिलासा

■ मुंबई

मुंबई सत्र न्यायालयाच्या विशेष एनआयए न्यायालयाने मनसुख हिरेन आणि उद्योगपती अंबानी यांच्या निवासस्थानाबाहेर सापडलेल्या स्फोटके प्रकरणी माजी पोलीस अधिकारी प्रदीप शर्मा यांना दिलासा देणारा निर्णय दिला आहे. शर्मा यांच्या विरोधात केलेली वैद्यकीय समिती स्थापन करण्याची मागणी न्यायालयाने फेटाळली आहे. या प्रकरणात पुढील सुनावणी ७ फेब्रुवारी रोजी होणार आहे. प्रदीप शर्मा यांच्यावर गेल्या अनेक महिन्यांपासून पुण्याच्या ससून रुग्णालयात उपचार सुरू आहेत. मात्र एनआयएने मुंबई सत्र न्यायालयातील विशेष एनआयए कोर्टात अर्ज करून प्रदीप शर्मा यांच्या प्रकृतीची तपासणीकरीता विशेष वैद्यकीय समिती स्थापन करण्याची मागणी एनआयएने केली होती. मात्र ही मागणी मुंबई सत्र न्यायालयाने फेटाळून लावली आहे.

पेन्शनर संघटनांचा मोर्चाचा इशारा

मुंबई- एमटीएनएल आणि बीएसएनएलच्या निवृत्त कर्मचारी आणि अधिकाऱ्यांना केंद्र सरकारच्या ७ व्या वेतन आयोगाप्रमाणे पेन्शन रिविजन/ पुनर्विचार करण्यासाठी पेन्शनर संघटनांनी संयुक्तपणे डॉट दूरसंचार विभागाच्या मनमानी कारभाराविरुध्द आंदोलनं करण्यात आली. दूरसंचार विभाग बीएसएनएल आणि एमटीएनएल निवृत्तांना सातव्या वेतन आयोगाप्रमाणे पेन्शन पुनर्विचार करावा या प्रस्तावाचा निर्णय घेण्यात दिरंगाई करीत असून, जाणूनबुजून टाळाटाळ करीत आहे. म्हणून दूरसंचार विभागाच्या विरोधात १७ व १८ जानेवारी दोन दिवस आंदोलन केली आहेत.

जाहीर सूचना

याद्वारे सूचना देण्यात येते की, माझे अशील मालक/सदस्य सौ. हर्षा धिरज कोठारी (उर्फ हर्षा धिरज कोठारी आणि उर्फ हर्षदा धिरज कोठारी) यांच्याशी याखाली लिहिलेल्या अनुसूचीमध्ये अधिक तपशीलवारपणे वर्णन केलेल्या "चर्चगेट मेंशन" या इमारतीच्या १ ल्या मजल्यावरील सदनिका क्र. ९ ("सदनिका") व त्यासह चर्चगेट को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड, ज्याच्या त्या सदस्य आहेत, त्याद्वारे पारित प्रमाणपत्र क्र. ३७ धारण केलेल्या समभागामध्ये समाविष्ट ५ (पाच) पूर्णतः भरणा केलेल्या समभागांमधील ("समभाग") त्यांचे हक्क आणि लाभार्थी हितसंबंध खरेदी करण्याकरिता बोलणी करीत आहेत.

सदनिका, समभाग यामध्ये करारनामा (मौखिक किंवा लेखी), हमी, व्यवस्था, विक्री, हस्तांतरण, अदलाबदल, अभिहस्तांतरण, नियुक्ती, प्रभार, गहाणवट, भेट, न्यास, भाडेपट्टी, मासिक भाडेकरू, लीव्ह ॲण्ड लायसन्स, भागिदारी, संयुक्त उपक्रम, वारसा, धारणाधिकार, वहिवाट, ताबा, वहिवाटीचा हक्क, कोणतेही प्रतिकूल अधिकार, शीर्षक, हितसंबंध किंवा कोणत्याही स्वरुपाचा दावा, विवाद, खटला, हुकूम, आदेश, प्रतिबंधात्मक करार, मनाई आदेश, जप्ती, संपादन, मागणी, किंवा इतर कोणत्याही मार्गे कोणत्याही प्रकारचा हक्क, शीर्षक, हितसंबंध किंवा दावा सांगणाऱ्या कोणत्याही व्यक्ती किंवा व्यक्तींनी त्याबाबत निम्नस्वाक्षरीकार यांना लेखी स्वरुपात सदर सूचना प्रसिद्धीच्या दिनांकापासून १४ दिवसांच्या आत निम्नस्वाक्षरीकारांद्वारे योग्य लेखी पोचपावतीच्या बदल्यात हाती वितरण किंवा रजिस्टर्स पोस्ट ए.डी. द्वारे फक्त निम्नस्वाक्षरीकारांच्या पत्त्यावर म्हणजेच खोली क्र. २९, २ रा मजला, बॉम्बे म्यूच्युअल चेंबर्स, हमाम स्ट्रीट, फोर्ट, मुंबई - ४००००१ येथे कळवावे. असे न केल्यास, असा कोणताही दावा सोडून दिला आणि/किंवा गुंडाळून ठेवला असे समजण्यात येईल आणि त्यानंतर वरील उल्लेखित पक्षकारांच्या पर्यायावर व्यवहार पूर्ण केला जाईल, अशा परिस्थितीत बोलणी अंतिम करण्यात येतील.

मालमत्तेची अनुसूची

मुंबई महानगरपालिकेच्या कार्यक्षेत्रामधील आणि तसेच मुंबईच्या नोंदणीकरण आणि उप-नोंदणीकरण जिल्ह्यामधील ए- रोड, चर्चगेट, मुंबई - ४०० ०२० येथे स्थित, फोर्ट विभाग, मुंबईचा कॅडस्ट्रल सर्व्हे क्र. १६९५ धारण केलेल्या प्लॉट क्र. १७ वर बांधलेल्या "चर्चगेट मेंशन" या इमारतीच्या १ ल्या मजल्यावरील सर्व सदनिका क्र. ९, मोजमाप अदमासे ६२२ चौरस फूट कार्पेट क्षेत्रफळ तसेच चर्चगेट को-ऑपरेटिव्ह हौसिंग सोसायटी लि.च्या सदस्यतेमधील मालक/सदस्य यांचे सर्व हक्क व त्यासह चर्चगेट को-ऑपरेटिव्ह हौसिंग सोसायटी लि.च्या भाग प्रमाणपत्र क्र. ३७ द्वारे दर्शविले जाणारे डिस्टिंक्टीव्ह क्र. ३६ ते ४० धारण केलेल्या रु. २५०/- (रुपये दोनशे पन्नास मात्र) एकूण मूल्य असलेले, रु. ५०/- (रुपये पन्नास मात्र) प्रत्येकी दर्शनी मूल्य असलेले ५ (पाच) पूर्णतः भरणा केलेले समभाग.

दिनांक २० जानेवारी, २०२३

श्री. प्रकाश डी. गोरिया
वकील, उच्च न्यायालय मुंबई
खोली क्र. २९, २ रा मजला, बॉम्बे म्यूच्युअल चेंबर्स, हमाम स्ट्रीट, फोर्ट, मुंबई - ४००००१. दूरध्वनी - २२६४ २०२४, मोबाईल ९८२०१९५३७५

अनुसूची।
फॉर्म ए
जाहीर उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (ऐच्छिक परिसमापन प्रक्रिया) विनियमन, २०१७ च्या विनियमन १४ अन्वये)
इंडस्ट्रिकल्स ऑनलाईन प्रायव्हेट लिमिटेडच्या कर्जबारांचे लक्ष वेधण्याकरिता

संबंधित तपशील		
१.	कॉर्पोरेट व्यक्तीचे नाव	इंडस्ट्रिकल्स ऑनलाईन प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट व्यक्तीच्या स्थापनेचा दिनांक	०९.१०.२०१५
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट व्यक्तीची स्थापना/नोंदणीकरण झाले	कंपनी निबंधक, मुंबई कॉर्पोरेट व्यवहार मंत्रालय
४.	कॉर्पोरेट व्यक्तीचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U74900MH2015PTC269046
५.	कॉर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	गाळा क्र ५, आबीअरर इंड. इस्टेट, ११४ बीडीडी चाळ, महिंद्रा टॉवर जवळ, जी. एम. भोसले मार्ग, वरळी, मुंबई शहर महा. ४०००१८.
६.	कॉर्पोरेट व्यक्तीची दिवाळखोरी सुरू होण्याचा दिनांक	१७ जानेवारी, २०२३
७.	परिसमापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणीकरण क्रमांक	श्री. विघ्नेश्वर भट आयबीबीआयकडील नोंदणीकृत पत्ता आणि पत्रव्यवहाराचा पत्ता: क्र. २०२, ए ब्लॉक श्री लक्ष्मी निवास अपार्टमेन्ट्स, विल्सन गार्डन १३ वा क्रॉस, विल्सन मनोर अपार्टमेन्टजवळ, बंगलुरू, कर्नाटका ५६००२७. ई-मेल: bhatvighnesh@gmail.com दूर. : +९१ ९५९०२ ५२८५१ सदस्यता क्र.: IP-N01190 नोंद. क्र.: IBBI/IPA-002/IP-N01190/2021-2022/13985
८.	दावे सादर करण्याचा अंतिम दिनांक	दि. १६ फेब्रुवारी, २०२३

याद्वारे सूचना देण्यात येते की, मे. इंडस्ट्रिकल्स ऑनलाईन प्रायव्हेट लिमिटेड (कंपनी) ने दि. १७ जानेवारी, २०२३ रोजी ऐच्छिक परिसमापन सुरू केले आहे. कंपनीच्या भागधारकांना याद्वारे त्यांच्या दाव्यांचे पुरावे दि. १६ फेब्रुवारी, २०२३ रोजी किंवा त्यापूर्वी परिसमापक यांच्याकडे नोंद क्र. ७ मध्ये नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे. वित्तीय कर्जदार यांनी दाव्याबाबतचे त्यांचे दाव्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व कर्जदार त्यांचे दाव्यांचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.
दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/- श्री. विघ्नेश्वर भट
दिवाळखोरी व्यवसायिक
दिनांक : १८.०१.२०२३ नोंद. क्र.: IBBI/IPA-002/IP-N01190/2021-2022/13985
ठिकाण : बंगलुरू ई-मेल आयडी: bhatvighnesh@gmail.com

रेणुका देवीच्या चरणी ९५ लाखांची रक्कम अर्पण

बेळगाव- सौंदत्ती तेथील श्री रेणुका देवीच्या मंदिराची दानपेटी उघडण्यात आली आहे. यंदा श्री रेणुका देवीच्या भाविकांनी मंदिराच्या दानपेटीत ९५ लाखांहून अधिक रक्कम देवी चरणी अर्पण केली आहे.

जाहीर सूचना

माझे पक्षकार **श्री. विवेकानंद दत्तात्रय खेडेकर** यांच्या वतीने सर्वसाधारण जनतेस सूचित करण्यात येत आहे की, रुम नं. बी-८, चारकोप अहिंसा सहकारी गृहनिर्माण संस्था मर्यादित, प्लॉट नं. ८६२, रोड नं. आर.एस.सी-१४, सेक्टर क्र. ८, "आर" वॉर्ड, चारकोप, कांदिवली (प), मुंबई - ४०००६७ ही रुम श्री. विवेकानंद दत्तात्रय खेडेकर यांना मुंबई गृहनिर्माण व क्षेत्रविकास मंडळ यांच्या द्वारे वितरीत झाली आहे.
माझे पक्षकार श्री. विवेकानंद दत्तात्रय खेडेकर यांच्याकडून सदर रुमचे वाटपपत्र/ऑफर लेटर, स्वीकृतीपत्र, सुरुवातीचे रक्कम भरल्याची पावती, सदर गृहनिर्माण संस्थेचा सदस्य होण्याबाबत म्हाडाचे पत्र व इतर म्हाडाचे मुळ कागदपत्रे गहाळ व हरवले आहेत.
जर कोणा व्यक्तीस सदर रुम किंवा भागावर विक्री, हस्तांतरण करारनामा, तारण, अदलाबदल, वारसाहक्क, भाडेपट्टा, मालकी हक्क, वहिवाट, कायदेशिर हक्क, परवाना, बक्षीस, मृत्यूपत्र, न्यास, परिरक्षा ताबा किंवा बोजा किंवा अन्य जप्ती स्वरुपात कोणताही दावा आक्षेप, अधिकार किंवा हित असल्यास त्यांनी लेखी स्वरुपात कागदोपत्री पुराव्यांसह माझ्या खाली नमुद केलेल्या पत्त्यावर त्यांच्या सदर मालमत्तेचे अधिकाराबाबत आणि सदर मालमत्तांचे हस्तांतरणाबाबत आक्षेप/दाव्याचे पृष्ठयर्थ दस्तावेज व इतर पुराव्यांच्या प्रतींसह सदर सूचना प्रकाशन तारखेपासून १५ दिवसांत कळवावे अन्यथा सदर रुम व सदर शेअर्स हे सर्व अधिभार किंवा दबित्यापासून अशा दाव्यांच्या संदर्भाशिवाय मुक्त आहे असे घोषित केले जाईल आणि तद्नंतर ते त्याग किंवा स्थगित केले आहेत असे समजले जाईल.

यांचेतर्फे
श्री. विवेकानंद दत्तात्रय खेडेकर
संपर्क - ॲड. श्रध्दा धमाले
मोबाईल : ९९३०२७७८४६
ईमेल- dhamale.shraddha1@gmail.com
ठिकाण: मुंबई
दिनांक : २१/०१/२०२३

मुंबई इमारत दुरुस्ती आणि पुनर्रचना मंडळ (म्हाडाचा घटक)

म्हाडा MHADA

दुरध्वनी क्र. ०२२-२४३०१०११ ई-मेलः rreegsmhada@gmail.com

ई-निविदा क्र.१२(२०२२-२३)

निम्नस्वाक्षरीकार, मुंबई इमारत दुरुस्ती आणि पुनर्रचना मंडळ यांचे वतीने विहित अटी व शर्तीनुसार मुंबई बेटावरील ग-दक्षिण विभागांतर्गत खालील उपकरप्राप्त/पुनर्रचित इमारतीच्या संरचनात्मक दुरुस्तीसाठी ई-निविदा मागविण्यात येत आहेत.

मा. उपाध्यक्ष/प्रा.याच्या मान्यतेने पत्रक क्र. सीई-१/ए/७२/१८ दि. ०८/०२/२०१८ रोजीच्या मार्गदर्शक तत्वांचे पालन करून निविदा भरावे.

अ. क्र.	कामाचे नाव	निविदा रक्कम (रुपये)	इसारा रक्कम (१ टक्का) (रुपये)	सुरक्षा अनामत (१ टक्के) (रुपये) (५०% प्रथम व ५०% देयकातून)	निविदा शुल्क (रुपये)	मुदत	नोंदणी
१	२	३	४	५	६	७	८
१)	कार्यकारी अभियंता ग-दक्षिण विभागातील १४-१६ खरास बिल्डिंग, ना. म. जोशी मार्ग, या इमारतीची दुरुस्ती करणे. (तिसरी सुचना)	२५००५८१/-	२५००१/-	५१०००/-	५९०/-	१८ महिने	वर्ग - ५अ व वरील
२)	ग-दक्षिण विभागांतील इमारत क्र. ३३, क्लिफ्लेट बिल्डिंग, पोचखानवाला रोड, वरळी, ग-दक्षिण विभाग, मुंबई या इमारतीचे दुरुस्ती काम करणे (दुसरी सुचना)	३६२४८३६/-	३६२४८/-	७३०००/-	५९०/-	१८ महिने	वर्ग - ५अ व वरील

अ. क्र.	प्रक्रिया	दिनांक व वेळ
१)	प्रकाशन दिनांक	२३/०१/२०२३, सकाळी १०.०० वाजल्यापासून
२)	निविदा विक्री सुरुवात	२३/०१/२०२३, सकाळी १०.०५ वाजल्यापासून
३)	देकार सादर सुरुवात	२३/०१/२०२३, सकाळी १०.०५ वाजल्यापासून
४)	निविदा विक्री शेवट	३०/०१/२०२३, सकाळी ११.०० वाजेपर्यंत
५)	देकार सादर शेवट	३०/०१/२०२३, दुपारी ३.३० वाजेपर्यंत
६)	तांत्रिक देकार उघडण्याची वेळ	३१/०१/२०२३ दुपारी ३.३० वाजल्यानंतर
७)	आर्थिक देकार उघडण्याची वेळ	०१/०२/२०२३, दुपारी ३.३० वाजल्यानंतर

१. संपूर्ण निविदा प्रक्रिया ऑनलाईन (ई-टेंडरींग) दोन लिफाफे पद्धतीची असेल. निविदेसंबंधी अधिसूचना, अटी व शर्ती महाराष्ट्र शासनाची वेबसाईट **https://mahatenders.gov.in** यावर प्रसिद्ध होईल.
२. निविदा संबंधित दस्ताऐवज वेबसाईट **http://mahatenders.gov.in** यावर पाहून डाऊनलोड /अपलोड करता येईल. तसेच निविदा फॉर्म दिनांक २३/०१/२०२३ (सकाळी १०.०० वाजेपासून) ते दिनांक ३०/०१/२०२३ (सकाळी ११.०० वाजेपर्यंत) वेबसाईट वरून डाऊनलोड करता येईल.
३. निविदे सोबतवरील प्रमाणे शुल्क व इसारा रक्कम पुढील पद्धतीने भरावी लागेल. **SBI Net Banking or Other Net Banking** द्वारे पेमेंट भरावे.
४. तांत्रिक निविदा दिनांक ३१/०१/२०२३ रोजी दुपारी ३.३० वाजता कार्यकारी अभियंता, ग-दक्षिण विभाग, मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, ५ वा मजला, मुक्तांगण शाळेच्या बाजुला, विश्वराजा दर्शन इमारतीच्या मागे, प्रभादेवी (प), मुंबई ४०००१३. यांचे दालनात वेबसाईट **http://mahatenders.gov.in** वर उघडण्यात येईल.
५. निविदाकाराने निविदा सादर करताना अपलोड केलेली सर्व मुळ कागदपत्रे पडताळणीसाठी तांत्रिक निविदा उघडण्याच्या वेळी सादर करावीत.
६. निविदाकाराने सादर केलेली माहिती व स्कॅन केलेल्या प्रती .pdf फॉरमेटमध्ये तांत्रिक लिफाफ्यामध्ये सादर करावी.
७. परफॉर्मन्स सेक्युरिटी
   अ. जर निविदेचा देकार निविदाधीन कामाच्या किंमतीपेक्षा १०% पर्यंत कमी दराचा असेल तर ठेकेदारानी निविदाधीन किमतीचा १% एवढ्या रक्कमेचा धनाकर्ष परफॉर्मन्स सेक्युरिटी म्हणून (सुरक्षा अनामत रक्कम वगळून) तिसरा बंद लिफाफामध्ये प्रमाणित प्रतवारी प्रमाणपत्रासह सादर करावयाचा आहे. सदर प्रमाणपत्र डी. डी. व सॉल्व्हन्सी ह्यांना लागू आहे.
   ब. निविदेचा देकार निविदाधीन कामाच्या किंमतीपेक्षा १०% पेक्षा कमी दराने असेल तर देकार १०% पेक्षा जेवढ्या रक्कमेचा वरील बाब (अ) प्रमाणे येणाऱ्या रक्कमेसह एकत्रित धनाकर्ष तिसऱ्या बंद लिफाफामध्ये सादर करावे. (उदा. १४% कमी दरासाठी परफॉर्मन्स सिक्युरीटी = (१४% - १०%) + १% = ५%)
   क. धनाकर्ष उपलब्ध करून देणे बाबीबाबत खालीलप्रमाणे कार्यवाही करावी.
      १) धनाकर्ष हे मुख्य लेखाधिकारी, मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, मुंबई यांचे नावे असावा.
      २) धनाकर्ष हे राष्ट्रीयकृत अथवा शेड्युल बँकेकडून काढलेला असावा.
      ३) धनाकर्ष हे निविदा भरण्याचा दिनांकानंतर किमान ३ महिने वैध असावा.
८. निविदाकारासाठी जीएसटी नोंदणी प्रमाणपत्र अनिवार्य आहे.
   १) जीएसटीच्या नियमावलीचे पुरविण्यात आलेल्या स्वरुपाप्रमाणे देयकामध्ये वाढ करण्यात येईल.
   २) निविदाकाराने सादर केलेली माहिती व स्कॅन केलेल्या प्रती. RAR फॉरमॅटमध्ये तांत्रिक लिफाफ्यामध्ये सादर करावी.
९. निम्नस्वाक्षरीकार हे कोणतीही किंवा सर्व निविदा कोणतेही कारण न देता स्वीकारण्याचा किंवा रद्द करण्याचा हक्क राखून ठेवत आहेत.
१०. निविदेसंबंधी कागदपत्रे व ऑनलाईन निविदा सादर करणेबाबत आवश्यक ते मार्गदर्शन मिळण्याकरिता वेबसाईट **http:// mahatenders.gov.in** वर संपर्क साधावा. प्राधिकरणाच्या / शासनाच्या वेळोवेळी जारी केलेल्या परिपत्रक तसेच मार्गदर्शक सूचनांनुसार निविदा उघडण्याची कार्यवाही करण्यात येईल.

म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था

सही/-
कार्यकारी अभियंता,
ग-दक्षिण विभाग, मुं.इ.दु.व पु. मंडळ

CPRO/A/56

महाराष्ट्र शासन

सार्वजनिक बांधकाम विभाग उत्तर रत्नागिरी ४१५६१२
Website- www.mahapwd.gov.in / e-mail- northratnagiri.ee@mahapwd.gov.in

निविदा सूचना क्र. ६३ सन २०२२-२३ ई-निविदा (ऑनलाईन)

कार्यकारी अभियंता, सार्वजनिक बांधकाम (उत्तर) रत्नागिरी (दूरध्वनी क्र. २२३५०५) महाराष्ट्र शासनाच्या सा.बां. खात्याकडे योग्य त्या कंत्राटदारांकडून खालील कामांकरीता **ब-१** नमुन्यातील निविदा ई-निविदा प्रणालीद्वारे ऑनलाईन मागवित आहेत.

अ. क्र.	कामाचे नांव	अंदाजित किंमत ₹
१	रत्नागिरी जिल्ह्यातील आणि तालुक्यातील जिल्हा शासकीय रुग्णालय रत्नागिरी येथील १०० खाटांचे रुग्णालयाची विविक्षीत दुरुस्ती करणे.	१,६१,१२,९९६/-
२	रत्नागिरी जिल्ह्यातील आणि तालुक्यातील जिल्हा शासकीय रुग्णालय रत्नागिरी येथील ५२ खाटांचा कक्ष औषधालय तसेच १० खाटांचे रुग्णालय वॉर्ड (टप्पा-५) ची विशेष दुरुस्ती करणे.	१,२४,२०,८९९/-

टिप :- या निविदेमध्ये एकूण **०२** कामांचा समावेश असून निविदा ऑनलाईन घेण्याचा (डाऊनलोड) व सादर करण्याचा (अपलोड) कालावधी दिनांक **२४/०१/२०२३ ते ०६/०२/२०२३** पर्यंत असून या निविदा उघडण्याचा दिनांक **०८/०२/२०२३** असा आहे. या निविदेमधील संपूर्ण माहिती संकेत स्थळावर उपलब्ध करून देण्यात आलेली आहे. **www.mahatender.gov.in.**

जा.क्र. एनआरडी/एबी/टीसी/६३/२५६
कार्यकारी अभियंता यांचे कार्यालय
उत्तर रत्नागिरी (सा.बां.) विभाग
रत्नागिरी दिनांक १८/०१/२०२३
आरओसी-२०२२-२३/क्र-५/सी ५४५४

सही/-
(अमोल अ. ओटवणेकर)
कार्यकारी अभियंता
उत्तर रत्नागिरी (सा.बां.) विभाग
रत्नागिरी

महाराष्ट्र शासन

कार्यकारी अभियंता, इलाखा शहर विभाग, (सा.बां.वि.) यांचे कार्यालय
Email : presidency.ee@mahapwd.gov.in
फोन- २२०१६९७५
फॅक्स- २२०१६९७३

ई -निविदा सूचना क्र.७० सन २०२२-२०२३ (फेरनिविदा)

कार्यकारी अभियंता, इलाखा शहर विभाग, मुंबई (दूरध्वनी क्रमांक-२२०१६९७५ /२२०१६९७७) महाराष